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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 420/89
T.A. No.

DATE OF DECISION 5-10-1993.

Shri H.K. Ninama Petitioner

Shri Y.V. Shah Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(B)

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Shri H.K. Ninama
Permanent Way Inspector
Western Railway, Bhimnath.

Applicant.

Advocate Shri Y.V. Shah

Versus

1. Union of India
through the General
Manager, Western Railway
Churchgate, Bombay.

2. Divisional Railway
Manager (E), Western Railway,
Bhavnagar.

3. Mr. Joseph or his successor
in the office, Permanent Way
Inspector, Western Railway, Bhimnath.

Respondents.

Advocate Shri R.M. Vin

ORAL JUDGEMENT

In

Date 5-10-1993.

O.A. 420 of 1989

Per Hon'ble Shri N.B. Patel

Vice Chairman.

Mr. Y.V. Shah informed us that, pursuant to our direction dated 14-7-1993 and 19-8-1993, the applicant was sent for Medical Examination and, on being found fit for B-category post, the applicant is absorbed as Mali i.e., on a B-2 category post with effect from 13th September 1993. Mr. Shah, therefore, does not press the present application with liberty to

make a representation to the respondents, especially to the respondent no.2, regarding regularisation of his service and for back-wages. Mr. Shah, states that the applicant will make such a representation within a period of two weeks from today. If the applicant makes such a representation within the said stipulated period, the respondents, especially respondent no.2, are directed to dispose of the representation within a period of four weeks from the date of its receipt.

2. In view of these directions, Mr. Shah, seeks permission to withdraw the application with liberty to file a fresh application in the event of the applicant being aggrieved by the decision that may be taken on his representation. Permission granted with liberty as prayed for. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.